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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1445/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017

NAME OF THE PARTIES:

Dipak G. Mehta & Anr.

V/s.

Radius & Deserve Builders LLP.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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Dipak Mehta

Petitioner in  
Person



Vibhav Kushna  
Mr Ahleshham Khatri  
1/6 June Corollia

Adv  
for  
Respondent.

Vibhav Kushna  


A

ORDER

CP No. 1445/I&BP/NCLT/MB/MAH/2017

On the withdrawal memo filed by the Petitioner, this Company Petition is hereby **dismissed** as withdrawn basing on the Consent Terms arrived in between the parties.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)

Encl.: Consent Terms.